

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 251 OF 2018 &
IA NOS. 1234 & 1233 OF 2018**

Dated: 31st October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Global Energy Private Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Shariq Ahmed

ORDER

Finally, six weeks' time is granted to respondents to file reply i.e. on or before 13.12.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 02.01.2019 with advance copy to the other side.

List the matter on **20.02.2019**.

**(S.D. Dubey)
Technical Member**

mk/kt

**(Justice Manjula Chellur)
Chairperson**